ACT XXII OF 1917.

[Passed by the Indian Legislative Council.]

(Received the assent of the Governor General on the 27th September, 1917.)

An Act to provide for the acquisition of gold imported into British India.

THEREAS it is expedient to provide for the acquisition by the Governor General in Council of gold imported into British India; It is hereby enacted as follows:—

1. (1) This Act may be called the Gold (Import) Short title. Act, 1917.

duration.

- (2) It extends to the whole of British India, including British Baluchistan and the Sonthal Parganas; and
- (3) It shall remain in force during the continuance of the present war, and for a period of six months
- 2. In this Act, unless there is anything repug- Definitions. nant in the subject or context,-
- 'coin' means metal used for the time being as money, and stamped and issued by the authority of some State or Sovereign power in order to be so used:
 - 'gold' means gold coin or gold bullion;
- 'import' means the bringing by sea or land into British India.
- 3. (1) Subject to the provisions of this Act, the Power to take Governor General in Council or any person appointed imported by him in this behalf may, by order in writing, gold. ten days from the date of import, take possession of any gold imported into British India and such gold shall thereupon vest absolutely in His Majesty.

(2) Where

- (2) Where any gold is taken possession of in exercise of the powers conferred by sub-section (1), the Governor General in Council shall pay to the owner thereof, on production of such documents as the authority making the order under sub-section (1) may require, a sum in respect of such gold calculated at such rate as the Governor General in Council may prescribe.
- (3) If any dispute arises as to the fineness of any such gold a certificate of assay by the Assay Master of any Mint established under the Indian Coinage Act, III of 1906, shall be conclusive.

Repeal of Ordinance, 1917, is hereby III of 191 of 1917.

Repeal of Prepealed.